

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2063
ANSWERED ON:09.03.2016
Vacation of GPRA
Kishore Shri Kaushal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether some of the General Pool Residential Accommodation (GPRA) in Delhi are in illegal possession of various allottees even after end of their entitlement;
- (b) If so, the details thereof and the period since when they are illegally staying in these flats, type and location-wise;
- (c) Whether the Government imposed/proposed to impose any penalty on these illegal occupants and if so, the details thereof;
- (d) The steps taken/being taken by the Government to get them vacated; and
- (e) the details of GPRA vacated during each of the last three years in Delhi, location and type-wise ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

(a) : Yes, Madam.

(b) : Details are at Annexure-I

(c) : The government has prescribed 'damages as penalty against illegal occupants for unauthorized occupation in General Pool Residential Accommodation, beyond the permissible retention period. The rates of 'damages' are calculated in multiples of 'licence fee' charged for that particular type of accommodation. The current rate of 'damages' for each type of accommodation recoverable from the unauthorized occupant is as per rate indicated at Annexure-II.

(d) Once the cases of unauthorized occupation has been decided after examination by the competent authority, matters are referred to Litigation Branch to initiate action under Public Premises (Eviction of unauthorized occupants) Act, 1971.

(e) : The details of unauthorized occupants of GPRA vacated during each of the last three years in Delhi are annexed at Annexure-III.
